

ITEM NO.101

COURT NO.2

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).2109-2110/2004

K.C. NINAN

Appellant(s)

VERSUS

KERALA STATE ELECTRICITY BOARD & ORS.

Respondent(s)

WITH

C.A. No. 5312-5313/2005 (IX)

C.A. No. 7303/2005 (III)

SLP(C) No. 2880/2007 (III)

SLP(C) No. 37871/2012 (III)

SLP(C) No. 8197-8198/2014 (III)

SLP(C) No. 19878/2014 (III)

SLP(C) No. 73/2015 (III)

(WITH IA No. 37937/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 11563/2018 - DETAGGING, IA No. 167115/2021 - MODIFICATION)

SLP(C) No. 13400/2018 (III)

C.A. No. 2108/2004 (XI-A)

C.A. No. 5314/2005 (IX)

C.A. No. 6587/2005 (IX)

SLP(C) No. 6068/2006 (IX)

SLP(C) No. 10732/2006 (IX)

C.A. No. 3018/2007 (IX)

SLP(C) No. 24502/2010 (XIV)

SLP(C) No. 9092-9094/2013 (III)

SLP(C) No. 18280/2013 (III)

C.A. No. 3640/2022 (XVI)
(WITH I.A No. 30091/2021 APPLICATION FOR SEEKING CERTAIN INTERIM
DIRECTIONS, IA No. 30091/2021 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 14-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

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**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We have heard learned counsel for the parties.
- 2 Leave granted in the Special Leave Petitions.
- 3 Arguments concluded.
- 4 Judgment reserved.

5 All the learned counsel appearing on behalf of the contesting parties shall file comprehensive written submissions covering:

(i) The facts of each case; and

(ii) The legal propositions by 5 pm on 21 September 2022.

6 The written submissions shall be emailed to Ms Sneha Kalita, learned counsel, who is requested to prepare a soft copy of one compilation containing all the written submissions. She will email the compilation to the Court Master at cmvc.dyc@gmail.com.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR